

GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
RAJYA SABHA
UNSTARRED QUESTION NO : 1937
(TO BE ANSWERED ON THE 7th August 2023)

INSOLVENCY OF GO FIRST AIRLINE

1937. SHRI NEERAJ DANGI

Will the Minister of CIVIL AVIATION be pleased to state:-

- (a) the details of inconvenience faced by passengers due to Go First Airline being declared insolvent recently;
- (b) the details of the amount refunded by the airline to the affected passengers after cancellation of the booked tickets; and
- (c) the number of aircrafts the airline had to ground owing to this problem and total amount of loss suffered by the company due to this?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION

(GEN. (DR) V. K. SINGH (RETD))

(a) & (b): M/s Go First cancelled their flights from 03rd May 2023 and this has been extended further from time to time. The Airline filed an application under Section 10 of Insolvency and Bankruptcy Code, 2016 with prayer to initiate Corporate Insolvency Resolution Process (CIRP) before the National Company Law Tribunal (NCLT), Principal Bench, New Delhi.

Suspension of operations by Go First resulted in capacity constraints on certain sectors. The other airlines have been advised to self regulate the air fares and maintain reasonable price levels and also to introduce new flights on the sectors that had substantial number of Go First flights.

As per the information provided by M/s Go First, the Interim Resolution Professional (IRP) has already commenced the process for inviting the claims, including for the refunds, for which the provision is available on the website of the airline at "flygofirst.com/nclt-proceedings/" and "www.gofirstclaims.in/claims".

(c): As per DGCA, GoFirst is endorsed with fifty four (54) A320 aircraft on their AOC. Some of the aircrafts were already grounded due to unavailability of engines. As per the resumption plan submitted by Go First, 28 aircraft (out of 54) were grounded and 26 aircraft were operational.
